

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C.M.P. No.856 of 2019

Reliance General Insurance Co. Ltd. **Petitioner**

Versus

Smt. Gauri Das & Ors. **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Chandrajit Mukherjee, Adv.

For the Opp. Parties : None

The matter was taken up through Video Conferencing. Learned counsel for the petitioner had no objections with it and submitted that the audio and video qualities are good.

04/26.03.2021: The present application has been filed for releasing statutory amount which has been deposited for filing the present appeal.

It has been submitted that the matter has been settled in the National Lok Adalat and agreed amount of Rs.28 lakhs has already been deposited before the Secretary, DLSA, East Singhbhum, Jamshedpur.

In view of the above submission, let the report be called for from the Secretary, DLSA, East Singhbhum, Jamshedpur to the effect that “whether the said amount has been deposited or not?” Further, “whether the amount has been released or received by the claimant or not?”

The above report must be submitted within four weeks.

Put up this case after four weeks.

(Rajesh Kumar, J.)